

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

APPLICATION NUMBER	:	
PETITION NUMBER	:	IBA/594/2020
NAME OF THE PETITIONER(S)	:	V Mohan
NAME OF THE RESPONDENTS	:	Resurgent Power Projects Ltd.
UNDER SECTION	:	Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Shri. B. Dhanaraj, Ld. Counsel for the Petitioner.

Shri. K. Moorthy, Ld. Counsel for the Respondent.

Arguments have already been advanced on behalf of the Petitioner.

Ld. Counsel for the Respondent seeks 10 minutes time to conclude his arguments.

Petitioner has already filed written synopsis of arguments.

Respondent has also filed the written synopsis.

Arguments heard.

List the petition for clarifications, if any, on **02.05.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs